

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 62 of 2021**

In the matter of:

Mr. Mitesh Patel

....Appellant

Vs.

Axis Bank Ltd. & Anr.

....Respondents

Present:

Appellant: Mr. Krishnendu Datta, Mr. Dhaval Deshpande, Mr. Amir Arsiwala, Advocate.

Respondents: Mr. Aayush Agarwal, Mr. Anuj Agarwala, Mr. Akshit Pradhan, Advocates for R1.

ORDER

(Through Virtual Mode)

02.02.2021: In this appeal preferred against admission of application under Section 7 of the Insolvency and Bankruptcy Code, 2016 filed by Respondent No.1- 'Axis Bank Limited' before the Adjudicating Authority (National Company Law Tribunal), Mumbai Bench, which passed the impugned order dated 4th December, 2020, admitting the application with direction in regard to appointment of Interim Resolution Professional following as a corollary, it is submitted by Mr. Krishnendu Datta, learned counsel for the Appellant that the Corporate Debtor is making endeavors for settlement.

Mr. Aayush Agarwal, Advocate who appears on advance notice for the Respondent No.1 submits that the Respondent No.1 is not averse to any settlement being made if it is sincere and to the satisfaction of Respondent No.1.

Contd/-.....

List the matter on 18th February, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

AR/g